

हिन्द-चीन में अन्तर्राष्ट्रीय पर्यवेक्षक
आयोग

*१२६६. श्री खू० चं० सोधिया : क्या
प्रधान मंत्री यह बताने की कृपा
करेंगे कि :

(क) हिन्द-चीन में भेजे गये अन्तर्राष्ट्रीय
पर्यवेक्षक आयोग के उस देश में और कितने
समय तक रहने का अनुमान है ?

(ख) यह आयोग आजकल किस
प्रकार के काम में लगा हुआ है ; और

**The Deputy Minister of External
Affairs (Shri Anil K. Chanda):** (a) It
is not possible at present to say how long
the International Supervisory Commission
will be required to stay in Indo-China.

(b) In Viet-Nam the Commission has
been busy in the work of supervision over the
demarcation line, demilitarized zone and
control over the entry of war material and
personnel from abroad. The main task
of Commission in Camodia is the supervision
of the entry of war material and personnel
and assist in the implementation of the
Cambodia Government's declaration not to enter
into military alliances or permit foreign
military bases. In Laos the Commission
is engaged with the work of supervising
the cease-fire arrangements and in assisting
the two parties viz. Royal Laotian Govern-
ment and the Pathet Lao Forces to arrive
at a political settlement.

श्री खू० चं० सोधिया : मैं जानना
चाहता हूँ कि इस फोर्स की कुल तादाद
कितनी है ?

Shri Anil K. Chanda: I would re-
quire separate notice for that.

श्री खू० चं० सोधिया : इस फोर्स पर
कुल कितने रुपये सालाना खर्च होता है ?

Shri Anil K. Chanda: The local
expenses are all met from the United Nations
funds. We only pay the salaries and allow-
ances admissible in India.

Shri Kamath: Has the Government
of South Viet-Nam finally agreed to imple-
ment the Geneva Agreement of 1954, parti-
cularly with regard to elections in the South
and North ?

Shri Anil K. Chanda: They have
simply agreed to offer effective co-operation

to the International Supervisory Com-
mission, but they refused to take the legal
responsibility of the Geneva Agreement.

Shri Kamath: About elections in
South and North Viet-Nam.

Shri Anil K. Chanda: There have up-
till now been no consultations between
Viet-Nam and the Government of the
North.

All India Khadi and Village
Industries Board

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*1301. {Shri Dhusiya:
Shri B. N. Kureel:

Will the Minister of Production be
pleased to state:

(a) whether it is a fact that Govern-
ment have permitted the Members of the
All India Khadi and Village Industries
Board to travel by air to attend the meeting
of the Board; and

(b) if so, on what grounds ?

**The Parliamentary Secretary to the
Minister of Production (Shri R. G.
Dubey)** (a) The Chairman of the Khadi
Board is entitled to travel by air. Cases
of airtravel by other non-official members
of the Board are referred to Government
for approval which is granted on merits
of each case.

(b) The members of the Board work
in an honorary capacity and are sometimes
pressed for time or are far removed from the
venue of the meetings.

Shri Dhusiya: May I know the
number of meetings attended by the Board
representatives during 1956 up to this time,
and how many times they had to travel by
air ?

Shri R. G. Dubey: There are several
meetings which were attended by some
Members of the Board....

Shri Dhusiya: I want to know the
exact number of the meetings.

Shri R. G. Dubey: I could give the
information, but it is a long list, Sir.

Mr. Speaker: The hon. Parliamentary
Secretary has to gather count of the number
of meetings.

Shri Dhusiya: My hon. friend is
replying that there are several meetings..
I want to know the exact number.

Mr. Speaker: The exact number he
is unable to give.

Shri Kamath: What were the consi-
derations that impelled the Government to
allow this free air travel facility to the Chair-
man of this Board, and has this been applied
to other Chairmen, that is of other Boards
also ?

Shri R. G. Dubey: Only because of the heavy responsibilities that the Chairman of the Board has to discharge, for constant travel from one end of the country to the other this facility was given.

Shri Kamath: Is the House to understand that only the Chairman of this board has heavy responsibilities and that no other person in this country has heavy responsibilities in any matter?

Mr. Speaker: The hon. Parliamentary Secretary is in charge of only one particular Section of one Department. What is the good of asking him about all the commissions and boards that are there?

Shri Kamath: On a point of order, Sir. May I request that if the Parliamentary Secretary is unable to answer the question, somebody else from the Treasury Bench may answer the question.

Mr. Speaker: Order, order. It is not as if he is unable to answer the question. The Parliamentary Secretary is not God himself, all knowing. One Parliamentary Secretary is in charge of a particular Department, and of one Section. If the hon. Member wants, he can always put down a question. It is not that he is not able. It is not that all the Members should be present on the Treasury Benches to answer the questions. Questions are allotted to particular Ministries and particular departments. Therefore, he can put down a question.

Shri Kamath: May I ask him what are the very heavy responsibilities that the Chairman has entitling him to this special facility?

Mr. Speaker: He has already said that the country is so big and so large, there is a single All India Khadi and Village Industries Board, one cannot go on travelling at a snail's pace.

Shri Kamath: What is the name of the Chairman?

The Deputy Minister of Production (Shri Satish Chandra): Shri Vaikunthlal Lallubhai Mehta. He works in an honorary capacity and has to run from one part of the country to another. I think the House should be considerate and generous enough towards him.

Mr. Speaker: Next question.

National Industries Development Corporation

*1302. { **Sardar Akarpuri:**
Sardar Iqbal Singh:

Will the Minister of Heavy Industries be pleased to state:

(a) whether Mr. Blackiston, a British expert, has been appointed Technical

Adviser to the National Industries Development Corporation to design the foundries and forges to be built under the Second Five Year Plan; and

(b) if so, the nature of his duties?

The Minister of Heavy Industries (Shri M. M. Shah): (a) and (b). Mr. John Blackiston has been appointed as Technical Adviser on the foundry/forging project of the National Industrial Development Corporation. His services will be available to the Government for other consultation also.

Mr. Speaker: Next Question.

Shri Velayudhan: No supplementaries?

Mr. Speaker: A supplementary has not been asked.

American Textile Experts on Handloom Industry

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*1303. { **Shri Shivnanjappa:**
Shri Bheekha Bhai:
Dr. Ram Subhag Singh:

Will the Minister of Commerce and Consumer Industries be pleased to state the reaction of Government to the views expressed by the team of American textile experts who have been on a tour of important handloom weaving centres of India?

The Minister of Trade (Shri Karmarkar): Government are awaiting the full report of the team.

Shri Shivnanjappa: As a result of the visit of these experts, may I know whether Indian handloom products are likely to get a better market in America?

Shri Karmarkar: I think in their preliminary report they have made some suggestions, and as a result of our attempts the exports will increase. That is our expectation.

Shrimati Tarkeshwari Sinha: In view of the recommendation of the team that there should be improvement in the quality standard of Indian handloom products to be sent to export markets, may I know whether Government propose to establish a Handloom Export Service Corporation in the future?

Shri Karmarkar: It is a little too early. As I said, the final report is awaited. After it is received, we will very carefully consider all the steps necessary to put up the export of the products.

Mr. Speaker: The Question Hour is over.